

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 172/MP/2013**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 10.9.2008 executed between Jharkhand Integrated power Limited and Jharkhand State Electricity Board and 17 others for compensation due to Change in Law during the construction period.
- Date of hearing : 21.10.2014
- Coram : Shri M.Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member
- Petitioner : Jharkhand Integrated Power Limited
- Respondents : Jharkhand State Electricity Board and others
- Parties present : Shri J.J Bhatt, Senior Advocate, JIPL  
Shri Hasan Murtaza, Advocate, JIPL  
Shri M.G.Ramchandran, Advocate, HPPC, Rajasthan and GUVNL  
Ms Anushree Badhan, Advocate, HPPC, Rajasthan and GUVNL  
Ms Poorva Saigal, Advocate, HPPC, Rajasthan and GUVNL  
Shri Dipender Singh Chauhan, Advocate, BRPL and BYPL  
Shri Alok Shankar, Advocate, NDPL  
Shri Himanshu Shekhar, Advocate, JSEB  
Ms. R. Mekhala, Advocate, MPPMCL  
Shri Rajiv Srivastava, Advocate, UPPCL

**Record of Proceedings**

The Commission directed to list the matter for hearing before full Commission on 7.11.2014.

**By order of the Commission**  
**Sd/-**  
**(T. Rout)**  
**Chief (Law)**